

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12440/2024

[Arising out of impugned final judgment and order dated 13-03-2024 in SAD No. 122/2024 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

LALIT MOHAN KHOLIYA & ORS.

Respondent(s)

WITH

SLP(C) No. 22270/2024 (XI)
(IA FOR VACATING STAY ON IA 280168/2024)

Date : 13-12-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Divyanshu Sahay, Adv.
Ms. Ruchira Goel, AOR

For Respondent(s) Mr. Himanshu Shekhar Tripathi, AOR
Mr. Dhananjay Tiwari, Adv.

Mr. Ajit Kumar Sinha, Sr. Adv.
Mr. Ivan, AOR
Mr. Alok Kumar Singh, Adv.
Mr. Naveen Soni, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. List on a non-miscellaneous day in the month of February, 2025.

2. In the meantime, rejoinder, if any, be filed. Otherwise, the Special Leave Petition may be heard on the basis of the pleadings and material available on record.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
COURT MASTER